Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 179 of 2010 & IA No. 248 of 2010

Dated: 1st December, 2011

Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member

In the matter of:

M/s Patikari Power Private Limited .... Appellant (s)

Versus

Himachal Pradesh Electricity Regulatory Commission & Ors. …. Respondent(s)

Counsel for the Appellant (s) : Mr. Tarun Johri

Counsel for the Respondent (s) : Ms. Surbhi Sharma, Adv. for HPSERC
Mr. Anand K. Ganesan, Adv. HPSEB

ORDER

Learned counsel for the appellant submits that he will file written submissions during the course of the day while learned counsel for the respondent nos. 1 and 2 state that they would file written submissions latest by **7th December, 2011.** Learned counsel for the parties are permitted to do so.

Judgment is reserved.

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

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